

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 203  
IB-512/ND/2020

**IN THE MATTER OF:**

**Mr. Durgesh Kumar Sharma**

**...PETITIONER**

**Vs.**

**M/s. North Rajasthan Buildwell Pvt. Ltd. and Anr.**

**..RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 15.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Chandra Shekhar Yadav and  
Ms. Gitanshi Arora, Advocates**

**For the Respondent/ Corporate-debtor :Mr. Varun Sharma, Advocate**

**ORDER**

**IA No. 4791 of 2020**

IA No. 4791 of 2020 has now become infructuous in view of this matter is taken up for hearing today. Therefore, this IA No. 4791 of 2020 need not be listed again.

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Order in this matter is reserved.

- Sd -

**(V.K. Subburaj)  
Member (T)**

- Sd -

**(P.S.N. Prasad)  
Member (J)**

(Annu)